

E. No.42A/17

New No.384/17

05.08.2020

The present matter has been taken up for hearing by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Akash Tyagi, Ld. Counsel for the petitioner.
None for the respondent.

Record is perused.

Today, the matter is listed for recording of petitioner's evidence. The respondent has been contesting the present case.

In view of the aforementioned order of the Hon'ble High Court, evidence in a contested case cannot be recorded. As such, matter is adjourned to 03.11.2020 for petitioner's evidence.

SHIRISH

AGGARWAL

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SHIRISH AGGARWAL

Date: 2020.08.05
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(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
05.08.2020

Dalip Kumar, partner of M/s Tara Chand Brothers
Vs.
Smt. Sweety Manglani

DR No.80/20

New No.742/20

05.08.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondent, issue notice of the petition for service upon the respondent for 10.12.2020 with endorsement that the respondent may file objections if any within 30 days of receipt of the notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail, by the Ahlmad of this Court and by the Nazarat Branch.

The petitioner is directed to file hardcopy of the petition and accompanying documents within four weeks from today.

SHIRISH
AGGARWAL

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SHIRISH

AGGARWAL

Date: 2020.08.05

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(Shirish Aggarwal)

ARC-1, Central District

Tis Hazari Courts, Delhi

05.08.2020

Dalip Kumar, partner of M/s Tara Chand Brothers
Vs.
Smt. Sweety Manglani

DR No.79/20

New No.743/20

05.08.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondent, issue notice of the petition for service upon the respondent for 10.12.2020 with endorsement that the respondent may file objections if any within 30 days of receipt of the notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail, by the Ahlmad of this Court and by the Nazarat Branch.

The petitioner is directed to file hardcopy of the petition and accompanying documents within four weeks from today.

SHIRISH
AGGARWAL
(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
05.08.2020

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SHIRISH AGGARWAL
Date: 2020.08.05
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Gagan Chawla & Ors.
Vs.
Smt. Sweety Manglani

DR No.82/20

New No.744/20

05.08.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondent, issue notice of the petition for service upon the respondent for 10.12.2020 with endorsement that the respondent may file objections if any within 30 days of receipt of the notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail, by the Ahlmad of this Court and by the Nazarat Branch.

The petitioner is directed to file hardcopy of the petition and accompanying documents within four weeks from today.

SHIRISH
AGGARWAL
(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
05.08.2020

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SHIRISH AGGARWAL
Date: 2020.08.05
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Gagan Chawla & Ors.
Vs.
Smt. Sweety Manglani

DR No.81/20

New No.745/20

05.08.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondent, issue notice of the petition for service upon the respondent for 10.12.2020 with endorsement that the respondent may file objections if any within 30 days of receipt of the notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail, by the Ahlmad of this Court and by the Nazarat Branch.

The petitioner is directed to file hardcopy of the petition and accompanying documents within four weeks from today.

SHIRISH
AGGARWAL
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SHIRISH AGGARWAL
Date: 2020.08.05
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(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
05.08.2020

M.No.47/19

New No.751/20

05.08.2020

The present matter has been taken up for hearing by way of video conferencing on account of lockdown due to Covid-19.

Present : Mr. D.S. Khatri, Ld. Counsel for the decree holders.
Mr. Ram Kumar, Ld. Counsel for judgment debtor no. 1
Ms. Pooja Kalra, Ld. Counsel for judgment debtor no.2 alongwith
Mr.V.K. Mantoo, Deputy Law Officer, North MCD

To come up alongwith connected case on 17.08.2020.

SHIRISH

AGGARWAL

(Shirish Aggarwal)

ARC-1, Central District
Tis Hazari Courts, Delhi

05.08.2020

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Date: 2020.08.05
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E. No.201/19
New No.867/19
05.08.2020

The present matter has been taken up for hearing by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.
As such, matter is adjourned for purpose fixed to 10.12.2020.

SHIRISH
AGGARWAL

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Date: 2020.08.05
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(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
05.08.2020

Ex No.88/08

New No.1625/19

05.08.2020

The present matter has been taken up for hearing by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present : Mr. D.S. Khatri, Ld. Counsel for the decree holders.
Mr. Ram Kumar, Ld. Counsel for judgment debtor no. 1
Ms. Pooja Kalra, Ld. Counsel for judgment debtor no.2 alongwith
Mr.V.K. Mantoo, Deputy Law Officer, North MCD

Ld. Counsel for the decree holders submits that the proceedings before this Court have been stayed by the Hon'ble Supreme Court by its order dated 04.08.2020. He submits that he has already sent an e-mail to this Court alongwith copy of the order of Hon'ble Supreme Court.

Record is perused.

Copy of order dated 04.08.2020 has been received on e-mail which was sent by the Ld. Counsel for the decree holders.

In view of the said order of the Hon'ble Supreme Court, matter is adjourned to 17.08.2020.

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Tis Hazari Courts, Delhi
05.08.2020